

मुजावजे की ज़दायगी के सम्बन्ध में ज़ता दिया जाएगा ।

**Participation of States in the Functioning of Nationalised Banks**

5196. SHRI M. RAJANGAM : Will the Minister of FINANCE be pleased to state what steps Government propose to take for the States' effective participation in the functioning of nationalised banks and insurance business ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : The Central Government have, under clause 15 of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1970, provided for the constitution of six Regional Consultative Committees, covering all the States and Union Territories in the country. Each State and Union Territory in that region will have two nominees and one nominee respectively on the Regional Consultative Committee, apart from three nominees of the Central Government and representatives of nationalised banks functioning in that region. Each Regional Consultative Committee shall review banking developments within the region and may make such recommendations as it deems appropriate for the consideration of the Central Government and the Reserve Bank of India.

As regards insurance, no steps are contemplated by the Government for the participation of States in the insurance business.

**States' Share in Central Taxes and Duties**

5198. SHRI M. RAJANGAM : Will the Minister of FINANCE be pleased to state :

(a) whether Government propose to fix statutorily the basis of percentage of the States' share in the Central Taxes and duties;

(b) whether it is proposed to substantially increase the States' share in the Central Taxes and Excise duties; and

(c) whether Government propose to set up an Expert body to review the inadequacy of finances of the States ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) to (c). The percentage shares of States in Excise Duties and Income Tax are prescribed in the Union Duties of Excise (Distribution) Act, 1962, the Additional Duties of Excise (Goods of Special Importance) Act, 1957 and the Constitution (Distribution of Revenues) Order, 1969 respectively, on the basis of the recommendations of the Fifth Finance Commission, which are valid for the five years 1969-70 to 1973-74.

The percentage shares of the States in the Central Taxes and Duties for the period from 1974-75 are to be determined by the Sixth Finance Commission which is expected to be set up shortly. The Commission would also review the finances of the States to determine the need for grants-in-aid, if any, from the Centre.

**Deployment of Armed Forces In Aid of Civil Authorities**

5199. SHRI M. RAJANGAM : Will the Minister of DEFENCE be pleased to state :

(a) whether the Armed Forces of the Union are deployed in aid of Civil Authorities at the instance of the State Governments or *suo motu* by the Centre;

(b) how many times in the last two years State Governments have asked for the aid of Armed Forces and the reasons for asking such aid in each case; and

(c) how many times the Armed Forces' aid was provided without any request from the States and the reasons therefor ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) The Armed Forces are deployed in aid of Civil Authorities at the request of the State Governments/Union Territories or on the directions of the Central Government not only for internal security duties but also for relief work in cases of natural calamities or emergency like draught, flood, fire epidemic etc.